

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 353 OF 2018 IN
DFR NO. 4004 OF 2017

Dated: 14th May, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

M/s SAS Hydel Projects Pvt. Ltd. ... Appellant(s)
Vs. ... Respondent(s)
Madhya Pradesh Electricity Regulatory Commission

Counsel for the Appellant (s) : Ms. Neha Garg
for Mr. Anand K. Ganesan

Counsel for the Respondent(s) : -----

ORDER

(IA No. 353 of 2018 – for delay in filing the Appeal)

We have heard, Ms. Neha Garg, appearing for the Appellant. Respondents served unrepresented.

The learned counsel appearing for the Appellant submitted that, the instant application has been filed by the Appellant for condonation of delay of 108 days in filing the Appeal which has been explained satisfactorily in paragraphs 6 to 8 of the application. The same may kindly be accepted and delay may kindly be condoned.

Submissions made by the learned counsel appearing for the Appellant, as stated above, placed on record.

In the light of the submissions made by the learned counsel appearing for the Appellant and the reasoning given in the application explaining the delay of 108 days in filing of the appeal, we find it satisfactory as the sufficient cause has been made out. The same is accepted and the delay in filing the appeal is condoned. IA No. 353 of 2018 for delay in filing the Appeal is allowed.

DFR NO. 4004 OF 2017

Registry is directed to number the Appeal and list the matter for admission on 31.05.2018.

(S.D. Dubey)
Technical Member
tpd/vt

(Justice N.K. Patil)
Judicial Member